

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.181/MP/2021**

Subject : Petition seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTCPPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(c) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f 31.1.2020 till opening of Payment Security Mechanism as per the Procurer-PPA, PTC-PPA and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/kWh till such time the Respondent opens Payment Security Mechanism in conformity with the PTC-PPA, Procurer PPA and the applicable Regulations of this Commission.

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondent : PTC India Limited (PTCIL)

Date of Hearing : **19.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL  
Shri Nipun Dave, Advocate, MCCPL  
Ms. Akanksha, Advocate, MCCPL  
Shri Ravi Kishore, Advocate, CTUIL  
Shri Keshav Singh, Advocate, CTUIL

**Record of Proceedings**

Due to a paucity of time and as fairly indicated by the learned counsels for both sides that their respective submissions in the matter would go on for some time, the Commission deemed it appropriate to adjourn the matter.

2. The Petition will be listed for the hearing on **22.5.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

